

[English]

Advocate Bill

1148. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to revise the (Second Amendment) Advocate Bill 1992;

(b) if so, the details thereof;

(c) whether there is any proposal to charge a fixed amount from complainant/defendant in respect of complaints made against any Advocate so that poor are not exploited by charging huge amount;

(d) if so, the facts thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b) A proposal to withdraw the Advocates (Second Amendment) Bill, 1992 is under consideration of Government.

(c) to (e) Under the rules of Bar Council of India, a fee of Rs. 100/- has been prescribed in respect of a complaint made against any advocate. The Bar Council of India is of the view that the amount of Rs. 100/- charged is only a fraction of expenses incurred per case and is not excessive according to the present conditions.

Glider Accident at Bhubaneswar

1149. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state:

(a) whether all the State Level N.C.C. Air Wings have been provided with gliders for training;

(b) if so, the details thereof;

(c) whether the same is checked up before commencement of flying by qualified technical staff, and;

(d) if so, the reasons for recent glider accident occurred at Bhubaneswar and the remedial steps proposed to be taken to prevent the recurrence of such accident in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) In NCC, there are 58 Air Squadrons, out of which, 34 Squadrons have their own Gliders and 13 Squadrons are conducting gliding activities with the assistance of Gliding Clubs, 11 Squadrons are technical Squadrons.

(c) Yes, Sir.

(d) A Court of inquiry has been ordered to investigate the cause(s) of the accident, and to recommend preventive measures.

Cooperative Group Housing Societies

1150. SHRI AMAL DATTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Cooperative Group Housing Societies allotted land by DDA so far;

(b) the number of societies waiting for the allotment of land and the time by which the allotment of land is likely to be made to such societies;

(c) whether the Government propose to start registration of Cooperative Group Housing Societies land by DDA; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The DDA has reported that 667 cooperative group housing societies have been allotted specific plots of land in various parts of Delhi. Out of about 1400 cooperative group housing societies, which were registered in the year 1983, 406 eligible societies have also been offered land. The DDA also proposes to offer plots of land to another 90 eligible waitlisted societies during the year 1994-95. About 400 societies are proposed to be allotted land during the 8th Five Year Plan period subject to availability of land and infrastructures.

(c) and (d) No such proposal is under consideration of DDA and the Government of National Capital Territory of Delhi.

Acquisition of A.L.H.

1151. SHRI HANNAN MOLLAH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to procure an Advanced Light Helicopter (ALH);

(b) if so, whether any discussion have been held with any probable supplier; and

(c) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) A public sector company, the Hindustan Aeronautics Limited (HAL), are developing the Advanced Light Helicopter (ALH) for use by the Defence Services.

[Translation]

Allocation of Funds for Wasteland in Uttar Pradesh

1152. DR. SAKSHIJI: Will the PRIME MINISTER be pleased to state the details of funds allocated for reclamation of wasteland during the last three years, State-wise?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): Afforestation/ Tree Planting is carried out over various categories of land, including wastelands, under Point No.16 of the 20-Point Programme. The details of the allocation under this Programme, State-wise including Uttar Pradesh, for the last three years are given at Statement attached.